

**Central Administrative Tribunal  
Principal Bench**

**OA No.2223/2016**

New Delhi, this the 12<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Mahip Sandal  
Deputy Director (Retd)  
Aged 63 years,  
Consultant (AYUSH)  
B Block, GPO Complex,  
INA, New Delhi 110 023. ... Applicant.

(By Advocate : Shri Rabin Mazumdar)

Versus

Ministry of AYUSH  
Through its Secretary  
“Ayush Bhawan”  
B Block, GPO Complex,  
INA, New Delhi 110 023. ... Respondent.

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman:**

The applicant was engaged purely on contract basis as Consultant. The contract of engagement clearly provides for termination of the engagement after serving one month's notice from either side or salary in lieu thereof. He was served with a notice followed by a corrigendum changing the date of termination of the contract. The applicant has questioned both the notice and the corrigendum in the present Application.

2. After arguing for some time, learned counsel for the applicant under instructions of the applicant who is present in court seeks to withdraw this Application with liberty to seek compensation in accordance with law.

3. This Application is accordingly dismissed as withdrawn with liberty as prayed for.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/pj/